

**NATIONAL COMPANY LAW TRIBUNAL  
KOCHI BENCH**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD AT 10 30 AM ON 2ND MARCH 2020

PRESENT: Shri Ashok Kumar Borah, Member (Judicial) &  
Shri. Veera Brahma Rao Arekapudi, Member(Technical)

APPLICATION NUMBER

PETITION NUMBER : CP/127/KOB/2019

SECTION : 241 & 242

NAME OF THE PETITIONER(S) : AJITH NAGAPPAN NAIR RADHAMANY & ANOTHER

NAME OF THE RESPONDENT(S) : AMRUTHAMGAMAYA NATURE CARE & LEISURE PVT LTD & 4 OTHERS

**Counsel for the petitioner(s):**

Name of Counsel	Designation	Phone No.	Email	Signature
Bijoy P. Pulipka	PCS		bijoy.pulipka@cooq	

**Counsel for the Respondent(s):**

Name of Counsel	Designation	Phone No.	Email	Signature
P.P. 2131 Jose	PCS			
R1, R2, R3 Chandrag Babu	Advocate	9895628786		

Office Notes

2<sup>nd</sup> March 2020

**ORDER**

**CP/127/KOB/2019**

Learned PCS for the petitioner is present. Advocate Chandra Babu, appeared for R1 to 3 and stated that he is filing Vakalath today and he sought time to file counter. He may file counter, if any within three weeks. Learned counsel for R4 stated that he has filed counter. Learned PCS for R5 appeared and stated that he has been impleaded as an unnecessary party in this case, as no relief has been sought against him. He has further stated that the petition filed under 241/242 is not maintainable as the petitioner cannot seek winding up under Section 241/242 of the Companies Act. However, he was asked to submit his counter. Learned PCS for the petitioner stated that he will file an IA to remove that particular prayer for winding up from this CP. He may do so. List for final hearing on 21.4.2020.

Sd/-  
**Veera Brahma Rao Arekapudi**  
Member (Technical)

Sd/-  
**Ashok Kumar Borah**  
Member (Judicial)

*Vakalath to R1-R3.  
Sp  
2/3*

*In view of covid-19 notification dated 14.4.20, the case is rescheduled to 19.5.20  
In view of extension of covid-19 lockdown period upto 30.5.20, the case is rescheduled to 26.6.20*